

(c) whether Government propose to introduce a Bill in Parliament to suitably amend the relevant laws so as to prevent such an encroachment on editorial freedom?

THE MINISTER OF STATE OF THE MINISTER OF INFORMATION AND BROADCASTING: (SHRI A.K. PANJA). (a) and (b). The Second Press Commission had made certain recommendations in this regard. The problem has, however, continued to evade solution due to legal, constitutional and other complexities involved.

(c) There is no such proposal at present.

Security Arrangements at Delhi Airport

144. SHRI YASHWANTRAO
GADAKH PATIL:
SHRI MOHD. MAHFOOZ ALI
KHAN:
DR. B.L. SHAILESH:
SHRI SATYENDRA NARAYAN
SINHA:

Will the Minister of CIVIL AVIATION be pleased to state.

(a) whether Government's attention has been drawn to the newspaper report in the Hindustan Times of 16 June, 1987 pointing out loopholes in the security arrangements at the Delhi Airport; and

(b) if so, the measures taken by the Government in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) Security arrangements at Indira Gandhi International Airport, Delhi conform to international standards. These are reviewed from time to time.

Production of Rice

145. SHRI YASHWANTRAO GADAKH

PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) the actual rice production during 1986-87;

(b) whether it fell short of the target; and

(c) if so, the details and the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) to (c). The production of rice during the crop year 1986-87 is currently assessed to be in the range of 60.0 to 60.5 million tonnes, as against a target of 65.0 million tonnes. The shortfall in production is due to unfavourable weather conditions/damage due to floods during the kharif season in some of the major rice producing States.

Visit of Central Team to Kerala

146. SHRI MULLAPPALLY
RAMACHANDRAN:
SHRI T. BASHEER:

Will the Minister of AGRICULTURE be pleased to state.

(a) whether any Central team visited Kerala to make an assessment of the drought situation;

(b) if so, the findings of the team; and

(c) whether Union Government have extended any financial assistance to State to meet the drought situation during the first half of 1987, if so; the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) The Central Team found that all the 14 districts were affected by drought. 5

districts were severely affected, 4 partially and the remaining districts were marginally affected.

(c) Based on the report of the Central Team and recommendations of the High Level Committee on Relief, a ceiling of expenditure of Rs 1915.47 lakhs upto 30.6.87, has been approved for drought relief in Kerala

Problems of Unorganised Labour

147 SHRI BALASAHEB VIKHE PATIL
Will the Minister of LABOUR be pleased to state

(a) whether Government have made any study to identify the problems of unorganised labour in the country,

(b) if so, the problems so identified,

(c) the measures taken on proposed to be taken to solve the problems, and

(d) whether any law is also contemplated to protect the interests of the unorganised labour?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) (a) to (d) Apart from the studies conducted by other institutes, National Labour Institute and the Labour Bureau have conducted studies on the problems of unorganised labour in some sectors. The problems vary from lack of organisation and low payment of wages to difficulties in application of labour laws and welfare and social security schemes. The Minimum Wages Act, 1948, Payment of Wages Act, 1938, Contract Labour (Regulation and Abolition) Act, 1970, and Inter-State Migrant Workmen (Regulation of Employment) Act, 1979 are some of the important laws applicable to the unorganised labour. Increasing attention is being paid towards effective enforcement of these laws. The various anti-poverty programmes are meant to create self-employment and wage employment, opportunities for the poorest sections of

the society, including unorganised labour

National Housing Policy

148 SHRI HUSSAIN DALWAI
SHRI BALASAHEB VIKHE PATIL
SHRI BIMAL KANTI GHOSH
SHRI G. S. BASAVARAJU
SHRI S. M. GURADDI
SHRI SRIKANTA DATTA
NARASIMHARAJA WADIYAR

Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether the national housing policy under consideration of Union Government is to take into consideration the housing needs of farmers and landless labour in rural areas,

(b) what are the other salient features of the proposed policy,

(c) whether Union Government have received the suggestions from the State Governments on the draft policy and if so the major suggestions of States, and

(d) the time by which the policy, is likely to be finalised and announced?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) (a) Yes Sir

(b) The National Housing Policy is yet to be finalized

(c) The suggestions made by the State Govts./U.T. Administrations pertain to almost all the aspects of Housing

(d) It is not possible to indicate at this stage—precisely the time which would be taken in finalizing the policy

Meet on Problems of Fisheries

149 CH. RAM PRAKASH
SHRI T. BALA GOUD

Will the Minister of AGRICULTURE be